

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**IN THE MATTER OF:**

ICICI Bank Limited

v.

Essar Power Jharkhand Limited

(IB)-25(PB)/2018

.... Applicant/Petitioner

.... Respondent

**under Section 7**

**Order delivered on 09.01.2018**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M. KUMAR**  
**Hon'ble President**

**S.K. MOHAPATRA**  
**Hon'ble Member (T)**

For the Applicant/Petitioner: Mr. Arun Kathpalia, Senior Advocate with Ms. Misha, Mr. Vaijayant Paliwal & Mr. Madhav Kinoria, Advocates

For the Respondent:

**ORDER**

Notice to show cause to the respondent returnable on 16.01.2018 be issued as to why the petition be not admitted triggering the insolvency process.

List for further consideration on 16.01.2018.

  
(M.M. KUMAR)  
PRESIDENT

  
(S.K. MOHAPATRA)  
(MEMBER TECHNICAL)

**09.01.2018**  
**Vineet**